O.A.No.35 of 2006

Order dated 27.09.2007.

When the case is called, Learned Counsel for the Respondents filed a Memo annexing order dated 21st and 22nd September, 2007; whereby according to the Respondents the applicant's grievance has been redressed. None is present on behalf of the Applicant. Taking into consideration the orders filed today by the Learned Counsel for the Respondents, this OA is disposed of for having infructuous. Liberty is however given to the Applicant to revive this OA through a MA, if he finds that his entire grievances have not been redressed.

(TARSEM LAL)
MEMBER(ADMN.)

(DR.K.B.S.RAJAN) MEMBER(JUDL.)